

**HIGH COURT FOR THE STATE OF TELANGANA AT  
HYDERABAD**

**C I R C U L A R**

**ROC.NO. 1105/2021-C.1**

**DT: 16-12-2021**

**Sub:** Public Services – Implementation of Reservation of 10% to Economically Weaker Sections in respect of initial appointments to the posts in Service in all the Subordinate Courts in the State – **Certain Instructions** – Issued.

**Ref:-**1. G.O.Ms.No. 33 General Administration Department, dt. 08-02-2021,  
2. G.O.Ms.No. 65 General Administration Department, dt. 19-03-2021.  
3. G.O.Ms.No. 242, General Administration Department, dt. 24-08-2021.  
4. G.O.Ms.No. 243 General Administration Department, dt.24-08-2021.  
5. G.O.Ms.No. 244 General Administration Department, dt.24-08-2021.

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The Government of Telangana issued G.Os. 1<sup>st</sup> to 5<sup>th</sup> cited, regarding implementation of 10% reservation to the Economically Weaker Sections (E.W.S) for initial appointments to the posts in Service in the State and also issued consolidated operational guidelines and accordingly the Telangana State and Subordinate Service Rules, 1996 was also amended.

The High Court has considered the above said G.Os, guidelines and amendment to the Rule, and hereby instructs to carry out Rule 22 of Telangana State and Subordinate Service Rules, 1996 in initial appointments by incorporating roster points earmarked for E.W.S in Telangana State and Subordinate Service Rules 1996.

Therefore, the High Court, while enclosing herewith the G.Os. 1<sup>st</sup> to 5<sup>th</sup> cited, directs all the Unit Heads to implement the above G.Os. scrupulously.

Receipt of this Circular may please be acknowledged.

  
REGISTRAR (ADMINISTRATION)

To

1. The Principal Secretary to the Hon'ble the Chief Justice.
2. All the Personal Secretaries to the Hon'ble Judges (*with a request to place the same before the Hon'ble Judges for information*)
3. All the Personal Secretaries to the Hon'ble Registrars.  
(*With a request to place the same before the Hon'ble Registrars for information*)
4. All the Principal District Judges/Unit Heads in the State.

The Section Officers, E-Section, Recruitment Section, Special Officer's Section, High Court for the State of Telangana, Hyderabad (with a request to incorporate the circular in the compendium of circulars).

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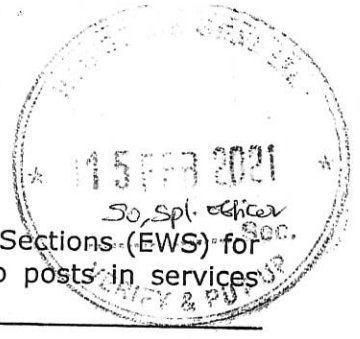
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<http://hc.ts.nic.in>

GOVERNMENT OF TELANGANA

ABSTRACT

GAD - Implementation of 10% Reservation to the Economically Weaker Sections (EWS) for admissions into Educational Institutions and for initial appointments to posts in services under the State - Orders - Issued.



GENERAL ADMINISTRATION DEPARTMENT

G.O.Ms.No.33

Dated:08.02.2021  
Read the following: -

1. The Constitution (One Hundred and Third) Amendment Act, 2019.
2. Office Memorandum No. 12-4/2019-U1, Dated: 17.01.2019, Ministry of Human Resource Development and Department of Higher Education, Government of India.
3. Office Memorandum No. 20013/01/2018-BC-II, Dated: 17.01.2019, Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment, Government of India.
4. Office Memorandum F.No.36039/1/2019-Estt (Res.) Dt: 19.01.2019, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Government of India.

ORDER:

The Constitution (One Hundred and Third Amendment) Act, 2019 provides for reservations for the economically weaker sections of society in higher educational institutions, including private institutions whether aided or un-aided by the state, other than the Minority Educational Institutions referred to in article 30 of the Constitution of India and also provides for reservations for them in posts in initial appointments in services under the state.

2. In pursuance of the Constitution (One Hundred and Third Amendment) Act, 2019, the Government of India have, in the references read above, prescribed the eligibility criteria to get the benefit of 10% reservation in admissions into Educational Institutions and appointments to posts provided in favour of Economically Weaker Sections (EWS) citizens other than the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes.

3. Government, after careful consideration of the matter, have decided to implement 10% reservation to the Economically Weaker Section for admissions into all educational institutions in the State and also in respect of initial appointments to the posts in services under the State, following the criteria and guidelines prescribed by the Government of India.

4. Necessary amendments to rules and guidelines in this regard shall be issued by the General Administration Department and Education Department separately.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT

To

- All the Departments in Secretariat.
- All the Heads of Departments in the State.
- All the District Collectors in the State.
- The Secretary, TSPSC, Hyderabad.
- The Advocate General, TS.
- The Law Department
- Copy to :- The P.S. to Secretary to the Hon'ble C.M.,
- The P.S. to the Hon'ble Minister for B.C. Welfare.
- The OSD to Chief Secretary to Government.
- The P.S. to Secy. to Govt., B.C. Welfare Dept.
- Sc/Sf.

// FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF TELANGANA  
ABSTRACT

Guidelines for implementation of 10% Reservation to the Economically Weaker Sections in respect of initial appointments to the posts in services under the State – Orders – Issued.

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GENERAL ADMINISTRATION (SER.D) DEPARTMENT

G.O.Ms.No.65

Dated: 19.03.2021  
Read:

G.O.Ms.No.33, G. A (Ser.A) Department, dated: 08.02.2021.

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ORDER:

In the G.O. read above, orders have been issued on implementing 10% reservation to the Economically Weaker Sections for admissions into all educational institutions in the State and also in respect of initial appointments to the posts in services under the State, following the criteria and guidelines prescribed by the Government of India and also instructing that necessary amendments to rules and guidelines in this regard, shall be issued by the General Administration Department and Education Department separately.

2. The Government, after careful examination of the matter hereby issue guidelines and roster points to be earmarked for implementation of 10% reservation to Economically Weaker Sections in respect of initial appointments to the posts in services under the State in the Annexure-I & II appended to this order.

3. All the Administrative Departments concerned / District Collectors / Appointing authorities in the state shall take necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT

To

All the Departments in the Secretariat.

All the Heads of Departments / District Collectors in the State.

The Registrar, Hon'ble High Court of Telangana.

The Principal Secretary, TSPSC, Hyderabad.

The Advocate General, Telangana.

The Law Department, T.S Secretariat.

Copy to:

The P.S. to Principal Secretary to CM.

The OSD to Chief Secretary.

SF/SC

// FORWARDED :: BY ORDER //

SECTION OFFICER

ANNEXURE-I

(G.O.Ms.No.65, G.A (Ser.D) Department, dated: 19.03.2021)

Guidelines in implementation of 10% Reservation to Economically Weaker Sections (EWSs) in initial appointments to the posts in services under the State.

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The following guidelines regarding reservation for EWSs not covered under the reservation scheme for SCs/STs/BCs in respect of initial appointments to the posts in services under the State, consequent to the orders issued in G.O.Ms.No.33, G.A (Ser.A) Dept., dated: 08.02.2021:

1. The persons belonging to EWSs who are not covered under the scheme of reservation for SCs, STs and BCs shall get 10% reservation in initial appointments to the posts in services under the State of Telangana.
2. "Scientific and Technical" posts which satisfy all the following conditions can be exempted from the purview of the reservation orders by the Departments:
  - (i) The posts should be in grades above the lowest grade of the service concerned.
  - (ii) They should be classified as "scientific or technical", according to which scientific and technical posts for which qualifications in the natural sciences or exact sciences or applied sciences or in technology are prescribed and the incumbents of which have to use that knowledge in the discharge of their duties.
  - (iii) The posts should be for conducting research or for organizing, guiding and directing research.
3. Orders in circulation from the competent authority should be obtained before exempting any posts satisfying the above condition from the purview of the scheme of reservation.
4. Persons who are not covered under the scheme of reservation for SCs, STs and BCs and whose family has gross annual income below Rs. 8.00 lakh (Rupees Eight Lakh only) are to be identified as EWSs for benefit of reservation. Income shall also include income from all sources i.e. salary, agriculture, business profession etc. for the financial year prior to the year of application.
5. Also persons whose family own or possesses any of the following assets shall be excluded from being identified as EWS, irrespective of the family income:-
  - i. 5 acres of agricultural land and above;
  - ii. Residential flat of 1000 Sq.ft and above;
  - iii. Residential plot of 100 Sq.yards and above in notified municipalities;
  - iv. Residential plot of 200 sq.yards and above in areas other than the notified municipalities.
6. The Property held by a "Family" in different locations or different places/cities would be clubbed while applying land or property holding test to determine EWS status.

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7. The term "Family" for this purpose will include the person who seeks benefit of reservation. His/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years.

8. The benefit of reservation under EWS can be availed upon production of an Income and Asset Certificate issued by a competent Authority. The Income and Asset Certificate issued by any one of the following authorities shall only be accepted as proof of candidate's claim as belonging to EWS:-

- (i) District Magistrate/Additional District Magistrate/Collector/  
Sub-Divisional Magistrate/Mandal Revenue Officer.
- (ii) Revenue Officer not below the rank of Tahsildar and
- (iii) Sub-Divisional Officer of the area where the candidate and /or  
his family normally resides.

9. The Officer who issues the certificate would do the same after carefully verifying all relevant documents following due process.

10. The crucial date for submitting Income and asset certificate by the candidate may be treated as the closing date for receipt of application for the post, except in cases where crucial date is fixed otherwise.

11. The appointing authorities should, in the offer of appointment to the candidates claiming to be belonging to EWS, include the following clause:-

*"The appointment is provisional and is subject to the Income and asset certificate being verified through the proper channels and if the verification reveals that the claim to belong to EWS is fake/false the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of fake/false certificate".*

12. The appointing authority should verify the veracity of the Income and asset certificate submitted by the candidate through the certificate issuing authority.

13. Instructions referred to above should be strictly followed so that it may not be possible for an unscrupulous person to secure employment on the basis of a false claim and if any person gets an appointment on the basis of such false claim, her/his services shall be terminated invoking the conditions contained in the offer of appointment.

14. Every Government establishment shall now recast group-wise post based reservation roster register for initial appointments, for effecting 10% reservation for EWSs interpolating them with the SCs, STs and BCs. While fixing roster point, if the EWS roster point coincides with the roster points of SCs/STs/BCs the next available UR roster point has been allotted to the EWSs and also the principle of "squeezing" has been kept in view. While drawing up the rosters, the cadre controlling authorities may similarly "squeeze" the last points of the roster so as to meet prescribed 10% reservation.

15. Where in any recruitment year any vacancy earmarked for EWS cannot be filled up due to non availability of a suitable candidate belonging to EWS, such vacancies for that particular recruitment year shall not be carried forward to the next recruitment year as backlog.

16. Persons belonging to EWS selected against the quota for persons with benchmark disabilities/ex-servicemen shall be placed against the roster points earmarked for EWS.

17. A Person belonging to EWS cannot be denied the right to compete for appointment against an unreserved vacancy. Persons belonging to EWS who are selected on the basis of merit and not on account of reservation are not to be counted towards the quota meant for reservation.

SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT

Annexure-II

(G.O.Ms.No.65, G.A (Ser.D) Department, dt: 19.03.2021)

Roster Points earmarked for EWSs in Telangana State and Subordinate  
Service Rules, 1996

| Sl. No. | Roster Points earmarked for EWSs |
|---------|----------------------------------|
| 1       | RP-9                             |
| 2       | RP-15                            |
| 3       | RP-28 (W)                        |
| 4       | RP-37                            |
| 5       | RP-42                            |
| 6       | RP-53 (W)                        |
| 7       | RP-63                            |
| 8       | RP-76                            |
| 9       | RP-88 (W)                        |
| 10      | RP-100                           |

SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT

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REGISTRAR GENERAL  
1 AUG 2021  
Sr. Spl. Officer

**GOVERNMENT OF TELANGANA  
ABSTRACT**

General Administration Department – Guidelines for implementation of 10% Reservation to the Economically Weaker Sections in respect of initial appointments to the posts in services in the State – Amendment – Errata - Orders – Issued.

**GENERAL ADMINISTRATION (SER.D) DEPARTMENT**

**G.O.Ms.No.242**

**Dated:24.08.2021**

**Read the following:**

1. G.O.Ms.No.33, G.A.(Ser.A) Department, dated: 08.02.2021.
2. G.O.Ms.No.65, G.A.(Ser.D) Department, dated: 19.03.2021.

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**ORDER:**

The following errata is issued to G.O.Ms.No.65, G.A.(Ser.D) Department, dated: 19.03.2021.

**ERRATA**

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In Annexure-II of G.O.Ms.No.65, General Administration (Ser.D) Department, dated: 19.03.2021, in the table thereunder, under Roster Point earmarked for EWSs column, RP-9, RP-15, RP-28(W), RP-37, RP-42, RP-53 (W), RP-63, RP-76, RP-88 (W), RP-100 earmarked against Sl. Nos. 1 to 10 shall be read as 9, 17(W), 28, 36, 50(W), 57, 65(W), 76, 86, 100 respectively.

2. This order shall be deemed to have been come into force w.e.f. 19.03.2021.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)**

**SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT**

To  
All the Departments in the Secretariat.  
All the Heads of Departments / District Collectors in the State.  
The Principal Secretary, TSPSC, Hyderabad.  
The Registrar, Hon'ble High Court of Telangana.  
The Advocate General for the State of Telangana, High Court, Hyderabad.

**Copy to:**

The P.S. to Principal Secretary to Chief Minister.  
The P.S. to Chief Secretary / The P.S. to Principal Secretary to Govt, GAD.  
The Law Department.  
All Service Sections in GAD.  
Sc/Sf

**// FORWARDED :: BY ORDER //**

  
**SECTION OFFICER**  
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**GOVERNMENT OF TELANGANA  
ABSTRACT**

RULES – The Telangana State and Subordinate Service Rules, 1996 –  
Amendment – Notification - Orders - Issued.

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**GENERAL ADMINISTRATION (SER.D) DEPARTMENT**

**G.O.Ms.No.243**

**Dated:24.08.2021**

**Read the following:**

1. G.O.Ms.No.436, G.A (Ser.D) Department, dated: 15.10.1996.
2. G.O.Ms.No.196, G.A (Ser.D) Department, dated: 28.05.2016.
3. G.O.Ms.No.33, G. A (Ser.A) Department, dated: 08.02.2021.
4. G.O.Ms.No.65, G. A (Ser.D) Department, dated: 19.03.2021.
5. G.O.Ms.No.242, G.A (Ser.D) Department, dated:24.08.2021.

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**ORDER:**

In the G.Os 4<sup>th</sup> read with 5<sup>th</sup> read above, guidelines and roster points earmarking in the Telangana State and Subordinate Service Rules, 1996 have been issued for implementation of 10% reservation to Economically Weaker Sections in respect of initial appointments to the posts in services in the State specifying that necessary amendments will be made to the Telangana State and Subordinate Service Rules, 1996.

2. Accordingly, the following notification shall be published in the Telangana Gazette dated:24.08.2021.

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 of Constitution of India and of all other powers hereunto enabling, the Governor of Telangana, hereby makes the following amendments to the Telangana State and Subordinate Service Rules, 1996 issued in G.O.Ms.No.436, General Administration (Services-D) Department, dated the 15<sup>th</sup> October, 1996 read with G.O.Ms.No.196, General Administration (Services-D) Department, dated the 28<sup>th</sup> May, 2016 and published in Part-I Extraordinary Issue of the Telangana Gazette No.97, dated: the 28<sup>th</sup> May, 2016 as subsequently amended from time to time.

**AMENDMENT**

In the Telangana State and Subordinate Service Rules, 1996, in rule 22, in sub-rule (2), in clause (e), after proviso (vi), the following proviso shall be added, namely,-

“(vii) in respect of initial appointments to the posts in services in the State, the 9<sup>th</sup>, 17<sup>th</sup> (Women), 28<sup>th</sup>, 36<sup>th</sup>, 50<sup>th</sup> (Women), 57<sup>th</sup>, 65<sup>th</sup> (Women), 76<sup>th</sup>, 86<sup>th</sup> and 100<sup>th</sup> turns in each unit of hundred vacancies shall be reserved for Economically Weaker Sections”.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)**

**SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT**

To  
All the Departments in the Secretariat.  
All the Heads of Departments / District Collectors in the State.  
The Principal Secretary, TSPSC, Hyderabad.  
The Registrar, Hon'ble High Court of Telangana.  
The Advocate General for the state of Telangana, High Court, Hyderabad.

**Copy to:**

The P.S. to Principal Secretary to CM /The P.S. to Chief Secretary.  
The P.S. to Prl. Secy, GAD.  
The Law Department / All Service Sections in GAD.

Sc/Sf

**// FORWARDED :: BY ORDER //**

  
A SECTION OFFICER

**GOVERNMENT OF TELANGANA  
ABSTRACT**

GAD - Implementation of 10% Reservation to the Economically Weaker Sections (EWS) in respect of initial appointments to the posts in services under the State and for admissions into Educational Institutions - Consolidated guidelines - Orders- Issued.

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**GENERAL ADMINISTRATION (SER.D) DEPARTMENT**

**G.O.Ms.No.244**

**Dated: 24.08.2021**

**Read the following:-**

1. The Constitution (One Hundred and Third) Amendment Act, 2019.
2. Office Memorandum No. 12-4/2019-U1, dated: 17.01.2019, Ministry of Human Resource Development and Department of Higher Education, Government of India.
3. Office Memorandum No.20013/01/2018-BC-II, dated: 17.01.2019, Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment, Government of India.
4. Office Memorandum F.No.36039/1/2019-Estt (Res.), dated: 19.01.2019, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Government of India.
5. G.O.Ms.No.33, G.A (Ser.A) Department, dated: 08.02.2021.
6. G.O.Ms.No.65, G.A (Ser.D) Department, dated: 19.03.2021.
7. G.O.Ms.No.242, G.A (Ser.D) Department, dated: 24.08.2021.
8. G.O.Ms.No.243, G.A (Ser.D) Department, dated: 24.08.2021.

@ @ @

**ORDER:**

The Constitution (One Hundred and Third Amendment) Act, 2019 provides for reservations for the economically weaker sections of society in higher educational institutions, including private institutions whether aided or un-aided by the state, other than the Minority Educational Institutions referred to in Article 30 of the Constitution of India and also provides for reservations for them in posts in initial appointments in services under the state.

2. In pursuance of the Constitution (One Hundred and Third Amendment) Act, 2019, the Government of India have in the references 2<sup>nd</sup> to 4<sup>th</sup> read above, prescribed the eligibility criteria to get the benefit of 10% reservation in admissions into Educational Institutions and appointments to posts provided in favour of Economically Weaker Sections (EWS) citizens other than the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes.

3. In the reference 5<sup>th</sup> read above, orders have been issued on implementing 10% reservation to the Economically Weaker Sections for admissions into all educational institutions in the State and also in respect of initial appointments to the posts in the services under the State, following the criteria and guidelines prescribed by the Government of India and also instructing that necessary amendments to rules and guidelines in this regard, shall be issued by the General Administration Department and Education Department separately.

4. In the reference 6<sup>th</sup> read above, guidelines and roster points to be earmarked for implementation of 10% reservation to Economically Weaker Sections in respect of initial appointments to the posts in services under the State have been issued.

5. In the reference 7<sup>th</sup> read above, an errata has been issued to the G.O.Ms.No. 65, GA (Ser.A) Dept., Dt. 19.3.2021 in regard to the roster points earmarked for EWSs.

6. Further, in the reference 8<sup>th</sup> read above, the necessary amendments have been issued to the Telangana State and Subordinate Service Rules, 1996.

7. The Government, after careful examination of the issue, have decided to issue consolidated operational guidelines in regard to implementation of 10% reservation to the EWS for initial appointments in the posts and services under the State and for admissions into Educational Institutions in the State and accordingly, the same are as follows:

(i) The persons belonging to EWS who are not covered under the scheme of reservation for SCs, STs and BCs shall get 10% reservation in initial appointments to the posts in services under the State of Telangana.

(ii) Persons who are not covered under the scheme of reservation for SCs, STs and BCs and whose family has gross annual income below Rs. 8.00 lakh (Rupees Eight Lakh only) are to be identified as EWS for benefit of reservation. Income shall also include income from all sources i.e. salary, agriculture, business profession etc. for the financial year prior to the year of application.

(iii) The term "Family" for this purpose will include the person who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years.

(iv) The benefit of reservation under EWS can be availed upon production of an Income Certificate issued by a Tahsildar. The Officer who issues the certificate would do the same after carefully verifying all relevant documents following due process.

(v) The appointing authorities should, in the offer of appointment to the candidates claiming to be belonging to EWSs, include the following clause:-

*"The appointment is provisional and is subject to the Income certificate being verified through the proper channels and if the verification reveals that the claim to belong to EWS is fake/false the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of fake/false certificate".*

(vi) The appointing authority should verify the veracity of the Income certificate submitted by the candidate through the certificate issuing authority.

(vii) Where in any recruitment year any vacancy earmarked for EWS cannot be filled up due to non availability of a suitable candidate belonging to EWS, such vacancies for that particular recruitment year shall not be carried forward to the next recruitment year as backlog.

(viii) Persons belonging to EWS selected against the quota for persons with benchmark disabilities/ex-servicemen shall be placed against the roster points earmarked for EWS.

(ix) A Person belonging to EWS cannot be denied the right to compete for appointment against an unreserved vacancy. Persons belonging to EWS who are selected on the basis of merit and not on account of reservation are not to be counted towards the quota meant for reservation.

(x) 33 1/3% of the initial appointments in posts and services under the State Government earmarked for EWS category shall be allocated to women among them.

(xi) The maximum age limit prescribed for direct recruitment to a post shall be raised by (5) years in case of candidates belonging to EWS on par with SC/ST/BC candidates.

(xii) Fee exemption from exam fees shall be given for EWS candidates on par with SC/ST/BC candidates in respect of direct recruitments.

(xiii) Instructions referred to above should be strictly followed so that it may not be possible for an unscrupulous person to secure employment on the basis of a false claim and if any person gets an appointment on the basis of such false claim, her/his services shall be terminated invoking the conditions contained in the offer of appointment.

(xiv) Every higher educational institution in the State shall increase the number of seats in each branch of study or faculty to admit EWS candidates for all admissions notification issued hereafter.

(xv) Necessary amendments to Rules shall be issued based on these orders.

8. All the Departments of Secretariat / Heads of the Departments / District Collectors in the state shall take necessary action in the matter accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)**

**SOMESH KUMAR  
CHIEF SECRETARY TO GOVERNMENT**

To

All the Departments of Secretariat.

All the Heads of Departments / District Collectors in the State.

The Registrar, Hon'ble High Court of Telangana.

The Principal Secretary, TSPSC, Hyderabad.

The Advocate General for state of Telangana, High Court, Hyderabad.

The Law Department, T.S, Secretariat.

**Copy to:**

The P.S. to Principal Secretary to Chief Minister.


The PS to Chief Secretary.

The PS to Principal Secretary to Govt., (GAD)

All Service Sections in GAD

Sc/Sf

**// FORWARDED :: BY ORDER //**

  
**SECTION OFFICER**